

(b) It is expected that the construction of the Dam to F.R.L. (+) 546 would be completed in 1967. But by June 1966 season, the Dam would be constructed to a height sufficient to let out water into the Canals for development of irrigation in the Canal system. The Hydro-electric scheme has not been approved so far.

(c) Rs. 6,821.23 lakhs.

(d) The rate of interest in the case of loans sanctioned on and after the 20th December, 1962, for meeting the works expenditure is  $5\frac{1}{4}\%$  per annum, while the rate for the loans sanctioned prior to that date is  $4\frac{1}{2}\%$  per annum. The loan of Rs. 3,64,23,243 sanctioned on 25th June, 1963, to meet the interest charges would, however, bear an interest of  $4\frac{1}{2}\%$  per annum.

The interest is calculated from the date the loan is adjusted against the State Government.

#### महाराष्ट्र में ग्रामीण जल संभरण

१५८०. श्री बसवन्त : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र की राज्य सरकार से १९६३-६४ में अभी तक ग्रामीण जल संभरण की कितनी योजनाएँ प्राप्त हुई हैं ; और

(ख) उनमें से कितनी योजना अभी तक मंजूर की गई हैं ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) १९६३-६४ में अभी तक महाराष्ट्र सरकार से ७ जल संभरण योजनाएँ मंजूरी के लिये प्राप्त हुई हैं ।

(ख) दो ।

#### Quarters on Panchkuin Road, New Delhi

1581. Shri J. B. S. Bist: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether as a result of reconstruction of the Panchkuin Road

Quarters their number has almost doubled;

(b) whether any request has been received from the Government of India Press, New Delhi for the transfer of some of these quarters to the Press Pool for allotment to Class IV employees of the Press; and

(c) if so, the decision taken in the matter?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) 611 Type I quarters at Panchkuin Road were demolished and 720 are being constructed on the site.

(b) No.

(c) Does not arise.

#### Recovery of Rent Arrears

1582. Shri Hem Raj: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether any time limit has been fixed by the Directorate of Estates for the recovery of arrears of rent from the retired officials or the dependents of retired and deceased officials;

(b) if so, the limit so fixed; and

(c) the number of such cases pending in the Directorate where the demands are more than six years old from 1963 backwards?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The rent for the accommodation allotted to the Government officials is recovered at source from their monthly pay bills. Under the circumstances, the question of fixing any time limit does not arise.

(c) Only in the case of one Government officer the closing of his final accounts is pending with regard to the recovery of the difference between the rent paid by him under Fundamental Rule 45A and due from him under Fundamental Rule 45B pertaining to the period of break in his service.